IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-60/14/(ND)/2017

In the matter of:

MGRM Medicate Limited

....PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 05.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Rakesh Kumar, Co. Secy.

For the Respondent

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ORDER

Learned Counsel for the petitioner is present. The Petitioner is directed to file the documents relating to the Board meeting held on 21.4.2017 and the EGM held on 28.4.2017. The Minutes of the respective meetings as well as certified copy of the Attendance of shareholders and Board Members, duly certified by the Company Secretary be also made available.

In addition, the petitioner will also file the consent obtained from the shareholders and for convening the EGM at shorter notice within a period of one week.

Post the matter on 24.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.10.2017